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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010041022026

+ CS(COMM) 105/2026 & I.A. 3122/2026 I.A. 4879/2026 I.A. 8347/2026 I.A. 10910/2026 I.A. 17459/2026 I.A. 18041/2026 I.A. 18793/2026 I.A. 19667/2026 I.A. 19766/2026 I.A. 22592/2026 I.A. 22596/2026 I.A. 23326/2026

VIVEK ANAND OBEROI

.....Plaintiff

Through: Mr. Rohan J. Alva, *Amicus Curiae*
with Mr. Anant Sanghi, Advocate.

versus

COLLECTOR BAZAR & ORS.

.....Defendants

Through: Mr. Hrishikesh Baruah, Sr. Advocate
with Mr. Deep Pal Singh Alag and
Mr. Utkarsh Dwivedi, Advocates for
D-1.

Mr. Shahrukh Ejaz and Mr. Abhineet
Yashaswi, Advocates for D-3.

Mr. Apar Gupta, Mr. Naman Kumar
and Ms. Pragya Jain, Advocates for
D-5.

Mr. N.L. Ganapathi and Mr. Prabudh
Singh, Advocates for D-7.

Ms. Mamta Rani Jha, Mr. Rohan
Ahuja, Ms. Shruttima Ehersa and Ms.
Jahanvi Agarwal, Adv. for D-15 &
19.

CORAM:

HON'BLE MR. JUSTICE A. J. BHAMBHANI

ORDER

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03.09.2026

Mr. Rohan J. Alva, learned counsel, who was appointed as *amicus-curiae* in the present proceedings *vide* order dated 28.07.2026 is present in court today.



Regrettably, the status of service upon the plaintiff through the Principal Judge & Sessions Judge, Mumbai is still awaited; so is the report through concerned SHO.

However, the court notice sent by the Registry of this court through speed-post has been returned with the noting 'refused'.

In view of the run of events, this court does not consider it necessary to attempt service upon the plaintiff again.

However, the learned *amicus-curiae* is requested to represent the plaintiff's point of view as well.

By way of order dated 10.08.2026 the Supreme Court has directed the undersigned to take-up a certain batch of matters on a day-to-day basis, which matters have been placed for hearing this afternoon as well. Accordingly, it has not been possible to take-up this matter today.

Re-notify on 22nd September 2026 in the post-lunch session.

Furthermore, Mr. Alva is granted liberty to file his note of submissions without necessity to serving the other parties in the matter.

A. J. BHAMBHANI, J

SEPTEMBER 3, 2026

V.Rawat